CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH, ALLAHABAD.

Civil Contempt Petition no. 39 of 2002

In

original Application no. 1609 of 1993 this the 27th day of September, 2004.

HON'BLE MR. JUSTICE S.R. SINGH, V.C. HON'BLE MRS. ROLI SRIVASTAVA, MEMBER (A)

Vinod Kumar Jindal, S/o late Sri L.R. Jindal, Working as Auto Fitter (Skilled) (MS30), R/o 64/1, Jandha Bazar, Dehradun.

... Applicant.

By Advocate: Sri Rakesh Sinha (absent)
Versus.

 Sri H.L. Kapoor, General Manager, Opto Electronics Factory, Dehradun.

... Respondent.

By Advocate : Sri Sudhir Agarwal.

ORDER

JUSTICE S.R. SINGH, V.C.

None appears for the petitioner. We have heard Sri S.K. Misra holding brief of Sri Sudhir Agarwal, counsel appearing for the respondents.

2. Sri S.K. Misra, holding brief of Sri Sudhir Agarwal has produced a copy of the order dated 16.9.2004 passed by Joint General Manager (Admn.) in compliance of the directions of this Tribunal dated 18.4.2001, which reads as under:

"In compliance with the decision dt. 18.4.2001 of Hon ble CAT, Allahabad in O.A. no. 1609 of 1993, the above referred penalty order, through which the penalty of reduction of pay by two stages for a period of 3 years with commulative effect was imposed upon

Sri V.K. Jindal, Fitter (Auto), MTC-165, is hereby quashed subject to final decision in the W.P. no. 7072 of 2002 filed in Hon ble High Court, Allahabad.

The pay of the above Sri V.K. Jindal will be accordingly regulated.

(Authority: GM/OLF order no. OLF/VIG/05/VKJ dt. 21.8.2004/10-09-2004)."

3. perusal of the aforestated order, it is clear that the respondent has complied with the order of the Tribunal dated 18.4.2001 subject to final decision in the Writ petition no. 7072 of 2002 filed before High Court at Allahabad. We are not inclined to proceed further in the matter. The contempt petition is dismissed. Notice issued to the respondent is withdrawn.

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MEMBER (A)

VICE CHAIRMAN

GIRISH/-